

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3496**  
**TO BE ANSWERED ON 24<sup>th</sup> March, 2022**

**Violation of Environmental Norms by ONGC and GAIL**

3496. SHRI RAM MOHAN NAIDU KINJARAPU:

SHRI KESINENI SRINIVAS:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether Oil and Natural Gas Corporation Ltd. (ONGC) and Gas Authority of India Ltd. (GAIL) have violated environmental norms while extracting natural gas from Krishna-Godavari Basin;
- (b) if so, whether ONGC and GAIL has started with the work of cleaning up the polluted water and land under the supervision of Andhra Pradesh Pollution Control Board (APPCB) as instructed by NGT at Krishna-Godavari basin;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the estimated timeline for completion of the clean-up work; and
- (e) the details of the estimated cost along with the detailed break-up for cleaning up the basin?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री  
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS**  
**(SHRI RAMESWAR TELI)**

(a) to (e) An application alleging violation of certain environmental norms by ONGC in Krishna Godavari (KG) Basin had been filed before Hon'ble National Green Tribunal (NGT), Chennai. NGT constituted a Joint Committee to inspect the area and submit a report, which has since been submitted. ONGC, has in the meanwhile, carried out certain work which inter alia includes construction of new sludge pit, construction of two new sheds, de-silting of storm water channel, initiation of sludge treatment, removal of old equipments, relocation of treated effluent water flow metre etc and after completing the cleanup work submitted compliance report to NGT. Approximately Rs.4.89 crore has been spent by ONGC for cleanup work.

Gas Authority of India (GAIL) does not carry out extraction of gas in KG Basin.

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